

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/RP/2023

Subject : Petition for review of the order dated 22.6.2023 in Petition No. 257/GT/2020, for Rangit Power Station (60 MW) for the period 2014-19, after truing up exercise and determination of Tariff for the period 2019-24.

Petitioner : NHPC

Respondents : WBSEDCL and 4 Ors.

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Anant Singh Ubeja, Advocate, NHPC
Ms. Nehal Jain, Advocate, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions on the following issues:

- i) *Erroneous application for calculating the gross value of the assets being de-capitalised for 'assumed deletions' for the period 2014-19.*
 - ii) *Disallowance of the following additional capital expenditure for the period 2019-24:*
 - a) *For replacement of 350 KVA DG Set for 2020-21; and*
 - b) *Installation of sewage treatment plant for colony for 2021-22 and 2022-23 (under Ministry of Power directions)*
 - iii) *Non-consideration of the impact of the wage revision for 2018-19 for calculation of the additional O&M expenses for the period 2019-24.*
2. None appeared for the Respondents, despite notice.
3. The Commission after hearing the Review Petitioner, reserved its order in the matter.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

